

ITEM NO.1

COURT NO.7

SECTION III-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CONMT.PET.(C) No. 595/2025 in C.A. No. 14604/2024

BIMALENDU PRADHAN

Petitioner(s)

VERSUS

STATE OF ODISHA

Alleged Contemnor(s) Respondent(s)

[ONLY CONMT.PET.(C) No. 877/2025 and MA Diary No. 7071 of 2026 in C.A. No. 14604/2024 IS LISTED UNDER THIS ITEM]...[TO BE TAKEN UP AS FIRST MATTER ON BOARD]

WITH

CONMT.PET.(C) No. 877/2025 in C.A. No. 14604/2024 (III-A)

(FOR INTERVENTION APPLICATION ON IA 13767/2026, FOR APPLICATION FOR PERMISSION ON IA 13768/2026, FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 13769/2026 FOR EXEMPTION FROM FILING O.T. ON IA 13770/2026, FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 92488/2026

FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 93584/2026

FOR EXEMPTION FROM FILING O.T. ON IA 93586/2026

IA No. 13768/2026 - APPLICATION FOR PERMISSION

IA No. 13769/2026 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 93586/2026 - EXEMPTION FROM FILING O.T.

IA No. 13770/2026 - EXEMPTION FROM FILING O.T.

IA No. 13767/2026 - INTERVENTION APPLICATION

IA No. 93584/2026 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 92488/2026 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

Diary No(s). 7071/2026 (III-A)

IA No. 38684/2026 - EXEMPTION FROM FILING O.T.

IA No. 49582/2026 - EXEMPTION FROM FILING PAPER BOOKS

IA No. 38683/2026 - RECALLING THE COURTS ORDER

Date : 06-04-2026 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA

HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) : Mr. Karan Verma, AOR

Mr. Tushar Jain, AOR

Mr. Pradul Singhal, Adv.

Mr. Kanika Gupta, Adv.

Mr. Mukesh Kumar, Adv.
Mr. Srajan Shankar Kulshrestha, Adv.
Mr. Akash, Adv.
Mr. Anurag Pandey, Adv.
Mr. Amit Kumar, Adv.
Mr. Ashish Pandey, AOR
Mr. Ali Mohammed Khan, Adv.

For Respondent(s) : Ms. Mithu Jain, AOR

Ms. Aishwarya Bhati, ASG
Mr. Tanmaya Agarwal, AOR
Mr. Wrick Chatterjee, Adv.
Mr. Aditi Agarwal, Adv.
Mr., Udit Bhardwaj, Adv.

Mr. Rajiv Shakdher, Sr. Adv.
Mr. P.n. Misra, Sr. Adv.
Mr. Abhishek Kumar Singh, AOR
Mr. Abhinav Jaganathan, Adv.
Mr. Ashkrit Tiwari, Adv.
Mr. Karan Khetani, Adv.
Ms. Pallavi Baghel, Adv.

Mr. Shaurya Sahay, AOR
Mr. Aman Jaiswal, Adv.
Ms. Sharvi Sharma, Adv.
Mr. Ashish Singh, Adv.

Mr. Kanhaiya Singhal, AOR
Mr. Kanhaiya Singhal, Adv.
Ms. Vani Singhal, Adv.
Mr. Bhavishya Makhija, Adv.
Mr. Prasanna, Adv.

UPON hearing the counsel the Court made the following
O R D E R

CONMT.PET.(C) No. 877/2025:-

1. Our order dated 2nd April, 2026 speaks for itself.
2. By our order dated 2nd April, 2026, we had directed Mr. Rishikesh Bhaskar Yashod, the Former Commissioner, Meerut, District, Meerut, U.P. who personally present before us so as to explain in what circumstances, he proceeded to pass an Order dated 27th October, 2025. Mr. Guru Prasad is also personally present in the Court today. According to Mr. Yashod, the Former Commissioner, no order was passed on 27th October 2025 but only a review was conducted as regards the demolition of building number

24	6	657/6	288.00	Residential	Yes				No	G+2	Yes	2	Yes	No	Yes		Setback	Commercial
25	6	660/6	366.63	Residential	Yes				No	G+2	Yes	2	Yes	No	Yes		Setback	Commercial
26	6	663/6	288	Residential	Yes				No	G+1	Yes	1	Yes	No	Yes		Setback	Commercial
27	6	666/6	288.00	Residential	Yes				No	G+1	Yes	1	Yes	No	Yes		Setback	Commercial
28	6	670/6	391.2	Residential	Yes				No	G	Yes	0	Yes	No	Yes		Setback	Commercial
29	6	681/6	373.6	Residential			Not Traceable		No (as per Byelaws)	G	Yes	0		No	Yes		Setback	School
30	6	682/6	438.02	Residential			Not Traceable		No (as per Byelaws)	G+1	Yes	1		No	Yes		Setback	School
31	7	126/7	263.22	Residential	Yes				No	G+2	Yes	2	Yes	No	Yes		Setback	Commercial
32	7	127/7	317.2	Residential			Not Traceable		No (as per Byelaws)	G+1	Yes	1		No	Yes		Setback	Commercial
33	7	170/7	512	Residential	Yes				No	G	Yes	0		No	Yes		Setback	Banquet
34	7	171/7	471.25	Residential	Yes				No	G+1	Yes	1		No	Yes		Setback	Banquet
35	7	172/7	373.75	Residential	Yes				No	G+1	Yes	1		No	Yes		Setback	Banquet
36	7	187/7	321.64	Residential	Yes				No	G+1	Yes	1		No	Yes		Setback	Banquet
37	7	188/7	287.21	Residential	Yes				No	G+1	Yes	1		No	Yes		Setback	Hospital
38	7	190/7	258.32	Residential	Yes				No	G+1	Yes	1	Yes	No	Yes		Setback	Hospital
39	8	41/8	242	Residential	Yes				No	G+1	Yes	1		No	Yes		Setback	School
40	8	42/8	242	Residential	Yes				No	G+1	Yes	1		No	Yes		Setback	School
41	9	5/9	127.5	Residential	Yes				No	G+1	Yes	1		No	Yes		Setback	Commercial
42	9	212/9	391.97	Residential	Yes				No	G	Yes	0		No	Yes		Setback	Commercial
43	11	357/11	116.62	Residential	Yes				No	G+2	Yes	2		No	Yes		Setback	School
44	13	465/13	191.2	Residential	Yes				No	G+1	Yes	1		No	Yes		Setback	School

7. The chart, referred to above, is startling. It reflects how the authorities have proceeded in the matter over a period of time. Rule of Law has been given a go by. What we have been given to understand is

that all these plots were originally allotted for residential purpose. On some of the plots, residential houses were constructed and over a period of time, additional construction was put up in each of these properties for the purpose of utilizing it for commercial purpose. It is not in dispute that no plans for the additional constructions were sanctioned, no permission was obtained and at the same time, nobody paid heed to all these unauthorized constructions.

8. What is more shocking and startling is that in this particular area, there are 5 to 6 Schools and Hospitals. These Schools and Hospitals are being run in buildings/constructions which are absolutely illegal and unauthorized. We wonder how they were able to procure electricity connection for the same. We are going to inquire in the course of further hearing, who is responsible for providing electricity to these buildings, which are absolutely unauthorized. We would also like to know the basis for providing such electricity connections. We wonder whether these schools run in illegal structures, have any fire fighting appliances, whether the hospitals have any fire fighting facilities and are fire safety compliant. Unfortunately, all these schools are for tiny tots, could be small children going in nursery etc. The patients are also exposed to extreme vulnerability. Today we are much more concerned in protecting the lives of the innocent children going to schools and the patients who are taking medical treatment in the hospitals.

9. Our anxiety is to see that no untoward incident occurs in the illegal schools and the illegal hospitals. In the course of today's hearing, Mr. Rajiv Shakhdar clarified that insofar as residential houses are concerned, people have put up additional construction in the form of first floor or second floor and the setback. He made himself very clear that setback has to be demolished at any cost and at the earliest. He also made himself clear that the additional construction put up in the residential building has also to be demolished, unless it falls within the scheme of compounding. However, we should not allow all the commercial complexes to function. The photographs placed on record for our perusal are also startling. A mere glance at the photographs would indicate that the plots outright have been utilized for commercial

structures, there are no houses. There are many educational institutions. The electrification, in other words the electric lines passing through these buildings are also haphazard and they pose an inherent danger to the lives of innocent people. To put it in simple words, it is a complete deadlock which the State has created over a period of time.

10. In such circumstances, referred to above, the first thing we would like to do today is to direct that the 44 properties, referred to above, as reflected in the chart, has handed over by Mr. Shakdar to us, should be sealed at the earliest.

11. For the purpose of taking such steps, the State shall provide all facilities like police protection and such other assistance that may be required.

12. At this stage, it was also brought to our notice that there are many banks operating from these unauthorized buildings. We wonder how banks entered into lease agreements with the lessors. We wonder whether the banks inquired whether the buildings are legal and whether any completion certificate etc. has been issued by the authorities. In other words, the State authorities shall pay attention immediately to the vulnerable pockets of this area like Schools and Hospitals which are being run in buildings which are absolutely illegal and unauthorized. Over a period of time, the State could be said to have taken a huge risk in exposing this section of the society to some very serious casualties or imminent danger.

13. List this matter for further hearing on 9-4-2026 on top of the Heard as Part-heard.

14. We make it clear that tomorrow if anything untoward occurs, the authorities will be held personally responsible for the same and they will be accountable for such untoward incidents.

15. The Divisional Commissioner is also directed to extend full cooperation in giving effect to the directions issued by this Court in today's Order. Whether the patients are to be relocated at any other hospital, it will be the responsibility of the State. In the same

manner, if the students are to be readmitted in any other school, that shall be the responsibility of the State.

16. The Rule of Law also requires the Government to exercise its power in accordance with well established and clearly written Rules, Regulations and legal principles. The Rule of Law also requires the Government to exercise its authority under the law.

17. On the next date of hearing Mr. Guru Prasad, the Chairman of the Parishad shall appear online and Mr. Yashod need not appear.

18. We direct Mr. Yashod to file an appropriate affidavit explaining what transpired on 27th October 2025 and his specific stance in the matter.

(VISHAL ANAND)
DY. REGISTRAR

(POOJA SHARMA)
COURT MASTER (NSH)

ITEM NO.804

COURT NO.7

SECTION III-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CONMT.PET.(C) No. 595/2025 in C.A. No. 14604/2024

BIMALENDU PRADHAN

Petitioner(s)

VERSUS

STATE OF ODISHA

Respondent(s)

[ONLY CONMT.PET.(C) No. 877/2025 and MA Diary No. 7071 of 2026 in C.A. No. 14604/2024 IS LISTED UNDER THIS ITEM]...[TO BE TAKEN UP AS FIRST MATTER ON BOARD]

WITH

CONMT.PET.(C) No. 877/2025 in C.A. No. 14604/2024 (III-A)

FOR

FOR	INTERVENTION	APPLICATION	ON	IA	13767/2026
FOR	APPLICATION	FOR PERMISSION	ON	IA	13768/2026
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CORAM :

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HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) : Mr. Karan Verma, AOR

Mr. K. Parameshwar, Sr. Adv.

Mr. Daksh Kadian, Adv.
Mr. Sreekar A., Adv
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Mr. Kanika Gupta, Adv.

Mr. Mukesh Kumar, Adv.
Mr. Srajan Shankar Kulshrestha, Adv.
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Mr. Amit Kumar, Adv.
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Mr. Abhinav Jaganathan, Adv.
Mr. Ashkrit Tiwari, Adv.
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Mr. Kanhaiya Singhal, Adv.
Ms. Vani Singhal, Adv.
Mr. Bhavishya Makhija, Adv.
Mr. Prasanna, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Let Diary No.6873/2024 in C.A. No.14604/2026 be de-tagged from the main Contempt Petition No.595/2025.
2. List the matter on 17-4-2026.

(VISHAL ANAND)
DY. REGISTRAR

(POOJA SHARMA)
COURT MASTER (NSH)